## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH **AHMEDABAD**

C.P. (I.B) No. 208/9/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.01.2018

Name of the Company:

Ramesh T Mehta (HUF).

V/s.

Winsome Diamond & Jewellery Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION REPRESENTATION

**SIGNATURE** 

1. Jaimin R. Dave Advocate Petitioner 15

## **ORDER**

Learned Advocate Mr. Jaimin Dave present for Operational Creditor/Petitioner. None present for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Objections not filed by Respondent.

List the matter on 30.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 15th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL